



2026:KER:62525

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE BECHU KURIAN THOMAS

THURSDAY, THE 13TH DAY OF AUGUST 2026 / 22ND SRAVANA, 1948

WP(C) NO. 28615 OF 2024

PETITIONER:

**MURUKAN S,
AGED 34 YEARS,
S/O SURESH KUMAR S, RESIDING AT SOORYALAYAM,
ELAPPURAM, KEEZHATTINGAL P.O., TRIVANDRUM,
PIN - 695 101.**

**BY ADVS.
SMT.O.A.NURIYA
SMT.REVATHY P. MANOHARAN
SMT.ASWATHY AMBY**

RESPONDENTS:

- 1 STATE OF KERALA,
REPRESENTED TS PRINCIPAL SECRETARY,
DEPARTMENT OF HEALTH & FAMILY WELFARE,
GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM,
PIN - 695 001.**
- 2 THE DIRECTOR OF HEALTH SERVICE,
VANCHIYOOR P.O., THIRUVANANTHAPURAM,
PIN - 695 001.**
- 3 THE MEDICAL SUPERINTENDENT,
GENERAL HOSPITAL, THIRUVANANTHAPURAM,
PIN - 695 001.**



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- 4 KERALA STATE MEDICAL COUNCILS,
RED CROSS ROAD, REPRESENTED BY ITS REGISTRAR,
THIRUVANANTHAPURAM, PIN - 695 035.
- 5 NATIONAL MEDICAL COMMISSION(UNDER GRADUATE MEDICAL
EDUCATIONBOARD)
REPRESENTED BY ITS CHAIRMAN, POCKET 14,
SECTOR 8, DWARAKA, PHASE I, NEW DELHI,
PIN - 695 035.

SRI.VIVEK MENON - SC(R4)
SRI.K.S.PRENJITH KUMAR - SC(R5)
SMT. RUKHIYABI MOHD. KUNHI, GP

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON
13.08.2026, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



BECHU KURIAN THOMAS, J

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Dated this the 13th day of August, 2026

J U D G M E N T

Petitioner seeks for the issuance of an internship completion certificate without demanding any internship fee and also seeks for a direction to pass orders on par with the guidelines and rules mentioned in the circular dated 19.05.2022.

2. The petitioner is a Foreign Medical Graduate who had undergone internship with the third respondent. After completion of internship, he requested for issuance of the internship completion certificate. However, the third respondent demanded the petitioner to pay an amount of money towards internship fee. Petitioner also has a grievance that he has not been paid any stipend during the period of his internship and has hence, sought directions in that regard as well.

3. The petitioner contends that the guidelines



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stipulated in the circular dated 19.05.2022 provide for payment of stipend to every doctor who is undergoing Compulsory Rotatory Medical Internship (for short 'CRMI') and hence, the petitioner is entitled for payment of stipend.

4. I have heard the learned counsel for the petitioner as well as the learned Government Pleader and the learned Standing Counsel for respondent Nos.4 as well as the learned counsel for the respondent Nos.5.

5. The question regarding demand and payment of internship fee has already been considered by this Court in the decision in **Sharooq Mohammed v. State of Kerala** [2025 KHC Online 575]. It has been held in the said decision that the circular of the National Medical Commission dated 19.05.2022, unequivocally prohibits levy of internship fee and describes such levy as illegal. On that basis, the G.O dated 19.05.2022, issued by the State of Kerala, was found to be legally unsustainable. In view of the above judgment, it is evident that the demand for internship fee is without any legal basis.

6. Petitioner has also sought for a direction to treat him on par with the guidelines and rules mentioned in the



circular dated 19.05.2022. As per the said circular, the National Medical Commission, had observed that every Foreign Medical Graduate is entitled for payment of stipend during the period the doctor undergoes compulsory CRMI.

7. This Court has already observed in various cases that stipend for the period of CRMI undergone by a doctor ought to be paid by the Government. Hence, the petitioner is entitled for the reliefs sought for.

Accordingly, this writ petition is disposed of as follows:-

i) The third respondent shall forthwith issue an internship completion certificate to the petitioner without demanding any internship fee.

ii) If the petitioner applies through the third respondent along with a copy of the completion certificate for payment of the stipend due to him for the period during which he had undergone CRMI, the said claim shall be forwarded to the competent authority immediately.

iii) The competent authority of the first respondent shall process the claim of the petitioner and disburse the eligible stipend at the earliest, at any rate, within an outer



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period of three months from the date of receipt of the claim.

Writ petition is disposed of as above.

Sd/-
BECHU KURIAN THOMAS
JUDGE

ADS



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APPENDIX OF WP(C) NO. 28615 OF 2024**PETITIONER EXHIBITS**

- Exhibit P-1** TRUE COPY OF THE CERTIFICATE ISSUED BY SMOLENSK STATE MEDICAL UNIVERSITY, SMOLENSK RUSSIA DATED 16.06.2016 WITH IT'S ENGLISH TRANSLATION.
- Exhibit P-2** TRUE COPY OF THE SCREENING TEST PASS CERTIFICATE ISSUED BY DEPARTMENT OF EXAMINATION CONDUCT, NATIONAL BOARD OF EXAMINATIONS MEDICAL SCIENCES DATED 12.04.2023.
- Exhibit P-3** TRUE COPY OF THE CERTIFICATE OF PROVISIONAL REGISTRATION DATED 07.08.2023 ISSUED IN THE NAME OF THE PETITIONER.
- Exhibit P-4** TRUE COPY OF THE ORDER BEARING NO. CS/13360/2023 DATED 17.08.2023 ISSUED BY THE DIRECTOR OF KERALA HEALTH SERVICE.
- Exhibit P-5** TRUE COPY OF THE GOVERNMENT ORDER NO.GO. (RT)NO.1903/2020/H&FWD DATED 16.10.2020.
- Exhibit P-6** TRUE COPY OF THE CIRCULAR DATED 19.05.2022 ISSUED BY RESPONDENT NO. 5.
- Exhibit P-7** TRUE COPY OF THE INTERIM ORDER IN WP (C) NO. 34263 OF 2022 DATED 27.10.2022.

RESPONDENT ANNEXURES

- Annexure R1(a)** TRUE COPY OF THE GO(RT) NO.1903/2020/H AND FWD DATED 16.10.2020.
- Annexure R1(b)** TRUE COPY OF THE GO(RT) NO.305/2023/H AND FWD DATED 08.02.2023.